## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Inv. P No. 2/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New) C.P. No. 61/397-398/CLB/MB/2016 (Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>02.11.2017</u>

Name of the Company:

Veil Insurance Services Pvt. Ltd.

V/s.

Vadodara Stock Exchange Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION REPRESENTATION	SIGNATURE
1. S.S. ISRANI ITTE S.D. ISRANI UMW 2. CHAMBERS	ADV FOR ORIGINAL PETITIONER	Satyan
BARITOSH CALLA	ADVOCATE FOR THE APPLICANT.	
Rakash shar	no Adr. ter Res.	3
Harmish sh	the to Poss	AMM

## ORDER

Learned Advocate Mr. Paritosh Calla present for Intervener. Learned Advocate Mr. SD Israni present for Original Petitioner. Learned Advocate Mr. Rakesh Sharma present for Respondent no. 1. Learned Advocate Mr. Harmish Shah present for Respondents no. 2 and 3.

Learned Counsel appearing for intervener requested time to file rejoinder on the reply filed by the original Respondent.

Intervener shall file rejoinder within one week serving a copy in advance to the other side.

List the matter on 15.11.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 2nd day of November, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL